

GOVERNMENT OF INDIA
MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY
RAJYA SABHA
UNSTARRED QUESTION NO. 267
TO BE ANSWERED ON 03.02.2023

ELECTRONIC WASTE

267. SHRI RAKESH SINHA:

Will the Minister of Electronics and Information Technology be pleased to state:-

- (a) the total electronic waste in India and what is its position in the world in producing such waste;
- (b) quantity of waste being recycled in informal sector or illegally;
- (c) quantum of waste generated by households and private sectors;
- (d) the provisions of law for private sector regarding electronic waste; and
- (e) quantum of waste generated by computers, mobiles and medical equipment respectively?

ANSWER

MINISTER OF STATE (ELECTRONICS AND INFORMATION TECHNOLOGY)
(SHRI RAJEEV CHANDRASEKHAR)

(a) to (c): As per the United Nations University Report “The Global E-Waste Monitor Report 2020”, 53.6 Million Metric Tonnes of e-waste was generated in 2019, out of which India generated 3.230 Million Metric tonnes which is third highest. The highest E-Waste generation is reported in China at 10.129 Million Metric Tonnes followed by USA with 6.918 Million Metric Tonnes. Under the E-Waste (Management) Rules, 2016, twenty-one (21) Electrical and Electronic Equipment (EEE) have been notified, which becomes e-waste at the end of their life. The estimated generation of e-waste from these 21 EEE for Financial Year 2021-2022 is 1.6 Million Metric Tonnes, out of which 0.53 Million Metric Tonnes of e-waste was processed by E-Waste Authorized Dismantlers/ Recycler during the Financial Year 2021-2022.

(d): The E-Waste (Management) Rules, 2016 shall apply to every manufacturer, producer, consumer, bulk consumer, collection centres, dealers, e-retailer, refurbisher, dismantler and recycler involved in manufacture, sale, transfer, purchase, collection, storage and processing of e-waste or electrical and electronic equipment listed in Schedule I, including their components, consumables, parts and spares which make the product operational.

Further, the E-Waste (Management) Rules, 2022, notified on 2nd November, 2022, shall apply to every manufacturer, producer, refurbisher, dismantler and recycler involved in manufacture, sale, transfer, purchase, refurbishing, dismantling, recycling and processing of e-waste or electrical and electronic equipment listed in Schedule I, including their components, consumables, parts and spares which make the product operational.

(e): The e-waste generated in the country from twenty-one (21) types of EEE, notified under the E-Waste (Management) Rules, 2016, are broadly classified into two categories, namely, ‘information technology and telecommunication equipment’ and ‘consumer electrical and electronics equipment’ and have been given item codes ITEW1 to ITEW 16 and CEEW1 to CEEW 5 respectively. The estimated e-waste generation for information technology EEE (item code ITEW1 to ITEW 16) during 2021-22 is 6,99,911.71 Metric Tonnes. Medical equipments were not covered under E-Waste (Management) Rules, 2016. However, Ministry of Environment, Forest and Climate Change has notified the E-Waste (Management) Rules, 2022 which will be effective from 01-04-2023. In the said rules, medical equipments have been covered.
